

COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 209 OF 2018

Dated : 4th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Kerala State Electricity Board Limited

... Appellant(s)

Vs.

Kerala State Electricity Regulatory Commission

... Respondent(s)

Counsel for the Appellant (s) : Mr. Mukund P. Unny

Counsel for the Respondent(s) : -

ORDER

As a last chance, another four weeks' time is extended to comply with the order dated 04.02.2019 passed by this Tribunal, i.e. to provide one more opportunity to the counsel for the Respondent Commission to file reply on or before 03.05.2019 after duly serving copy to the counsel for the Appellant.

Thereafter, learned counsel for the Appellant is permitted to file his rejoinder on or before 25.05.2019 after duly serving copy to the counsel for the Respondent Commission.

List the matter on **08.07.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N.K. Patil)
Judicial Member